

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No.1382/2002

New Delhi, this 1st day of May, 2003

Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman(J)  
Hon'ble Shri V.K.Majotra, Member(A)

1. Roop Kishore Sharma  
c/o Sushil Bhardwaj  
New Colony, Kapashera, New Delhi
  2. Prem Sagar  
O-89, Jyoti Colony  
Shahdara, Delhi
  3. Jai Prakash Sharma  
RZ-E/2, New Roshan Pura  
Najafgarh, New Delhi
  4. Ramji Lal  
RZ-E/1, New Roshan Pura  
Najafgarh, New Delhi
  5. Richpal Singh  
RZ-E/1, New Roshan Pura  
Najafgarh, New Delhi
  6. Ravinder Singh  
Gali No.3, Gopalpur, New Delhi
  7. Jitender Kumar Sharma  
D-89/1, Jyoti Colony  
Shahdara, Delhi
  8. Rajbir Singh  
X-96/1, Gali No.13  
Brahmapuri, Delhi
  9. Krishan Pal Maan  
Munshi Gali No.1, Nehru Vihar  
New Delhi
  10. Rajpal Singh  
Near Saket Marble House, New Delhi
  11. Tribhuvan Singh  
RZ-E/1, New Roshan Pura  
Najafgarh, New Delhi
  12. Braham Singh  
Near 80 Foot Colony  
Mandoli, Delhi
  13. Krishanpal Singh Tomar  
H.N.220, Naharpur, Delhi
  14. Arvind Kumar  
779, Village Bawana, Delhi
  15. L.D. Yadav  
RZ-E/2, New Roshan Pura  
Najafgarh, New Delhi
  16. H. Ram Singh  
B-113, Bhagirathi Vihar  
Near Shiv Mandir, Delhi
- .. Applicants

(Shri G.D. Gupta, with Shri S.K.  
Dass, Advocate)

versus

Govt. of NCT of Delhi, through

1. Lt. Governor of Delhi  
Sham Nath Marg, Delhi
2. Secretary(Services)

Service Department  
7th Floor, B Wing, Players Building  
Delhi Secretariat, New Delhi  
3. Development Commissioner  
Department of Development  
5/9, Under Hill Road, Delhi .. Respondents  
(Shri Ajesh Luthra, Advocate)

ORDER(oral)

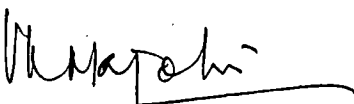
Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman(J)

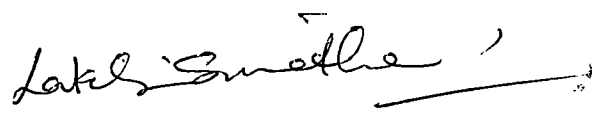
Heard the learned counsel for parties..

2. In this OA and MAs 224/2002 and 992/2003, after hearing Shri G.D. Gupta, learned senior counsel for applicants and Shri Ajesh Luthra, learned counsel for respondents, it was suggested that neither the OA nor the aforesaid MAs are in terms of the relevant rules issued under the provisions of Administrative Tribunals Act, 1985.

3. In the circumstances, learned senior counsel for applicants submits that he may be allowed to withdraw the OA and MAs 224/2002 and 992/2003 with liberty to proceed in the matter in accordance with law.

4. Having regard to the facts and submissions made by the learned senior counsel for applicants and learned counsel for respondents, the OA and MAs are dismissed as withdrawn with liberty in accordance with law. No costs.

  
(V.K. Majotra)  
Member(A)

  
(Smt. Lakshmi Swaminathan)  
Vice-Chairman(J)

cc.